

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-468/ND/2017

In the matter of :

Vrinda Power (P) Ltd

Vs.

Capital Electech. (P) Ltd

..PETITIONER

..RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 10.4.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

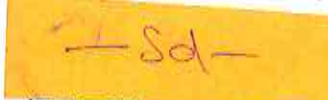
For the Petitioner /Op. Creditor : Mr. Anand K, Ms. Shruti Iyer, Mr. Ashwani
Kumar Singh, Advocates


For the Respondent/Corporate Debtor :
For the Intervener :

ORDER

Learned Counsels for the parties are present. In view of the representations made by the parties that hearing has already taken in a connected matter place and order has been reserved in IB-467/ND/2017 and orders are awaited, the hearing is deferred in this matter.

List on 15.5.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.4.2018